

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3850  
ANSWERED ON:12.08.2015  
Investigation against Senior Officers  
Lakhanpal Shri Raghav

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) the details of complaints received against the working of officers of the rank of Joint Secretary and above during the last two years and the current year and the details of action taken by Government against the officers found guilty during the course of investigation; and

(b) the details of cases where investigation is still going on and the time by which the investigation will be completed?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): The Central Vigilance Commission is mandated under the CVC Act 2003, to inquire or to cause an inquiry or investigation to be made into offences alleged to have been committed under the Prevention of Corruption Act 1988 by certain categories of public servants of the Central Government, Corporations established by or under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government. The Commission is also empowered to inquire or cause an inquiry or investigation to be made on a reference by the Central Government against any public servant.

Complaints received in the Commission are processed in terms of its Complaint Handling Policy (Annexure -A). Further, the Commission does not maintain data of complaints/cases and action taken thereon specific for officers of the rank of Joint Secretary and above. However, as per available information, the total no. of complaints received in the Commission during the last two years and the current year are as to follows:

Year Total No. of complaints received

2013 31,432

2014 62,362

Up to July, 2015 (tentative figures) 15,848

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The number of cases where the Commission tendered first stage advice based on investigation reports of the CBI and investigation reports of CVOs with details of nature of advice tendered during the last two years and the current year are as follows:

1st Stage advice tendered by the Commission:-

Year Advice for sanction of prosecution Advice for initiation of major penalty proceedings Advice for initiation of minor penalty proceedings Advice for administrative action, warning, caution etc.

2013 97 537 191 458

2014 93 624 270 707

Up to July 2015 (tentative figures) 34 353 162 1294

(b): The CBI has registered 104 complaints against 111 officers of the level of Joint Secretary and above during the last 2 years i.e. 2013, 2014 and current year up to 30.06.2015. The details thereof are enclosed as Annexure 'B'.

The CBI has registered 93 cases (33 PEs + 60 RCs) against 118 officers of the level of Joint Secretary and above during the last 2 years i.e. 2013, 2014 and current year up to 30.06.2015. The details thereof are enclosed as Annexure 'C'.

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